

THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)

Item No. 02  
CP (IB) No.118/Chd/Pb/2021  
Under Section 7 of the IBC, 2016

**In the matter of:-**

Punjab National Bank ...Petitioner-Financial Creditor  
Vs.  
Golden Temple Group Co. Ltd. ...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr.Arjit Chawla, Advocate for the petitioner  
None for the respondent.

The compliance affidavit has been filed in pursuance of the last order vide diary No.00516/3 dated 03.10.2022. The same is taken on record.

None has appeared on the behalf of respondent-corporate debtor. It is seen that as per affidavit of service respondent-corporate debtor has been duly served and since 13.04.2022 none is appearing on the behalf of respondent-corporate debtor despite the information of next date of hearing given to them through e-mail by learned counsel for the petitioner. It seems that respondent is not interested in defending the present petition. Therefore, respondent-corporate debtor is proceeded as ex parte.

In the meantime, learned counsel for the petitioner is directed to file short written submissions with relevant case law, if any, at least one week before the next date of hearing. List on 13.01.2023 for arguments.

SD/-

(Subrata Kumar Dash)  
Member (Technical)

SD/-

(Harnam Singh Thakur)  
Member (Judicial)

November 29, 2022  
DS